

In this application the relief claimed is for refixation of seniority and already it has been allowed by the administration itself. So nothing survives regarding this effect. The other relief claimed by the applicants is regarding the benefit of pay and allowances. Regarding this, in the aforesaid letter, it is stated that the Supreme Court in similar other cases has granted an interim stay in respect of payment of backwages vide order dated 14.05.93. The learned counsel for the respondents has also furnished a copy of the Hon'ble Supreme Court's order in CC No. 20798/93 dated 14.05.93, which is reproduced below :

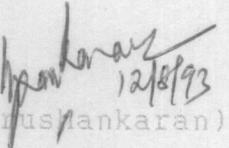
"Leave granted subject to delay. Interim stay in the meantime.

We find that a large number of similar matter are being disposed of by the different Benches of the Central Admn. Tribunal with the result that this Court is flooded with the SLPs against the orders passed in such matters by the said Benches. We, therefore, direct all the Benches of the Tribunal to stay the hearing in similar matters which may be pending and to which may be filed before them, till the matters which are admitted in this Court are finally disposed of "

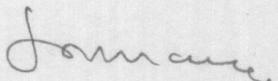
Thus, the relief in respect of backwages shall be granted to the applicants as per the final order of the Hon'ble Supreme Court.

At this stage, the learned counsel for the respondents gave an assurance on behalf of the respondents that order in respect of backwages ^{will} be passed by the administration as per the decision arrived by the Hon'ble Supreme Court in the pending.

The application is disposed of accordingly.


(S. Gurushankaran)

Member (A)


(J.P. Sharma)

Member (J)